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CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH: NEW DELHI

CCP No. 427/1993 in
O.A. No. 14/1988

New Delhi this the 11th day of November, 1994

Hon'ble Mr. Justice, S.C. Mathur, Chairman

Hon'ble Mr. P.T. Thiruvengadam, Member (A)

Shri Somendra Bhushan Gupta,
son of Shri Mangal Sain Gupta,
Resident of 103/1 Vishwakarma Colony,
Dehra Dun,
U.P.

... Applicant

(By Advocate: Shri B.B. Raval)

Vs.

1. Dr. S.K. Joshi,
Director General,
CSIR, Rafi Marg,
New Delhi.

2. Dr. T.S.R. Prasad Rao,
Director,
Indian Institute of Petroleum,
P.O. Mohkampur,
Dehra Dun,
U.P.

3. Shri Sudhir Singhal, the then
Project Coordinator (Acting Director),
Engine Lab, IIP,
Dehra Dun,
U.P.

(By Advocate: Shri V.K. Rao)

... Respondents

G R D E R

Hon'ble Mr. Justice S.C. Mathur

This application for taking action under Section 17 of the Administrative Tribunals Act 1985 read with Section 23 of the Contempt of Court Act, 1971 has been filed beyond the period of one year from the date of alleged disobedience of the Judgement of this Tribunal. The applicant filed an application for condonation of delay which has been rejected by us by the order of date. Since the delay has not been condoned, this

application is rejected as time barred.

P. T. Thiruvenkadam
(P.T. Thiruvenkadam)
Member (A)

S. C. Mathur
(S.C. Mathur)
Chairman

Mittal